

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 12329/2015 in Petition(s) for Special Leave to Appeal (Cr1.)  
No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21/03/2014  
in CRLA No. 2959/1982 passed by the High Court of Judicature at  
Allahabad)

SHIMLA

Petitioner(s)

VERSUS

MANGEY RAM & ORS  
(For issue of warrant of arrest of respt.)

Respondent(s)

Date : 03/11/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
[IN CHAMBERS]

For Petitioner(s) Mr. Deeptakirti Verma, Adv.  
Ms. Aparna Iyer, Adv.

For Respondent(s) Mr. Rajesh Kumar Maurya, Adv.  
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Counsel has prayed for time to file affidavit on  
behalf of the petitioner whether the fact that respondent  
No. 2 has disappeared from the village for about 17 years  
ago is correct or not.

Let requisite affidavit be filed within a period of  
four weeks.

Signature Not Verified

Digitally signed by  
Neeta Sapra  
Date: 2015.11.04  
17:08:40 IST  
Reason:

(ASHIMA CHHABRA)  
SR. P.A.

(SUMAN JAIN)  
COURT MASTER